

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3451

ANSWERED ON:15.12.2011

OCCUPANCY TENANTS OF LAND IN ANDAMAN NICOBAR ISLANDS

Ray Shri Bishnu Pada

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the occupancy tenants of land in Andaman and Nicobar (A&N) Islands are not allowed to cut trees standing in their holding even though sub-section (l) and (5) of section 156 of Land Revenue and Land Reforms Regulation, 1966 and Land Revenue Land Reforms Rules, 1968 stipulates that all trees standing in the holding shall belong to the occupancy tenant;

(b) if so, the reasons therefor;

(c) whether A&N Administration has initiated any action to allow the occupancy tenants to cut down trees under their possession of land holding; and

(d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) Yes, Sir

(b) There is an embargo on cutting of natural grown trees even on revenue land in view of order of Hon`ble Supreme Court in W.P.(C) No. 202 of 1995.

(c) Yes, Sir

(d) A regulation titled `A&N Islands Felling and Transit of Tree Species on Non-forest Land Regulation 2005`covering felling and transit of tree Species on Non-forest Land is under consideration of Andaman & Nicobar Administration.